

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 3239
TO BE ANSWERED ON 20.03.2025

INCLUSION OF VARIOUS CASTES IN ST LIST IN CHHATTISGARH

3239. SHRI CHINTAMANI MAHARAJ:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has received any proposal from the State Government of Chhattisgarh to include various castes in the list of Scheduled Tribes (ST) and if so, the details thereof;
- (b) the reasons for the pendency of the said proposal received from the said State Government;
- (c) whether any time-limit has been fixed to dispose of such proposals and if so, the details thereof; and
- (d) the details of the obstacles being faced in the upliftment of the proposed castes due to the long pendency of the said proposals along with the factual position thereon?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) Statement indicating details of the proposals received from the Government of Chhattisgarh is at **Annexure**.

(b) to (d): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

Annexure

Annexure referred to in para(a) of Lok Sabha Unstarred Question No.3239 for 20.03.2025.

Sl No.	Name of community on which proposals are received for inclusion/modifications in the Scheduled Tribes list of Chhattisgarh.
1.	Saura, Sahara, Saora, Soura as synonyms of Sawar, Sawara
2.	Bhuyya, Bhiyan communities as synonym of “Bharia Bhumia”
3.	Sabria
4.	Rautia
5.	Parganiha, Pardhan
6.	Dhuri, Dhoori
7.	Banjara, Nayak
8.	Amnit, Amneet as sub-caste of Bhattara
9.	Nagawanshi (change/modification in Hindi version)
10.	Kherwar, Khairwar along with Kharwar
11.	Majhwar (inclusion of variant Devnagari version)
12.	Tanwar Chhatri (removal of comma between Tanwar and Chhatri) and replacing तनवर with तंवरछत्री, तंवरक्षत्री, तवरछत्री, तंवर
13.	Parhia
14.	Dhimar, Kewat, Kahar and Mallah
15.	Bhuinhar (inclusion of Devanagari variant)
16.	KODA as synonyms of Oraon, Dhanka, Dhangad in ST list
17.	Birjia alongwith Binjhwar
18.	Rajwar
19.	सोनझरिया, सोनझरा and सोनझरी castes along with सोन्झारी, sub-group of Gond
20.	Dhangar
21.	पबिया, पविया, पवीया (Pabia, Pabiya) with PAO
22.	संसारी उरांव, सन्सारी उरांव, सनसारी उरांव (Sansari Oraon) with Oraon, Dhanka, Dhangad
23.	Proposal for correction in the Hindi version from माझी to माझी
